

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/695(KB)2017
IA(I.B.C)/103(KB)2024, IA(I.B.C)/510(KB)2024,
IA(I.B.C)/1745(KB)2023, IA(I.B.C)/209(KB)2023,
IA(I.B.C)/155(KB)2023, IA(I.B.C)/844(KB)2023,
IA(I.B.C)/752(KB)2019, IA(I.B.C)/605(KB)2018,
IA(I.B.C)/1146(KB)2018, IA(I.B.C)/1212(KB)2022,
IA(I.B.C)/935(KB)2019, IA(I.B.C)/317(KB)2019,
IA(I.B.C)/430(KB)2018, IA(I.B.C)/1688(KB)2019,
IA(I.B.C)/603(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH MAY 2024

IN THE MATTER OF	OLYMPIA CREDITS & MERCANTILE PRIVATE LIMITED VS PRITHVI FINVEST CO. PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. R.R. Modi, Adv. : For Applicant in IA 510/2024

Ms. Muskan Bangani, Adv. : For Respondents in IA 510/2024

Mr. Aasish Choudhury, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/103(KB)2024**
 - i. This IA has been filed for taking on record Progress Report at page 14-38. This IA is accompanied by an affidavit at page 41.
 - ii. Progress Report is taken on record. IA is allowed and **disposed of**.
3. **IA(I.B.C)/1745(KB)2023**
 - i. This IA has been filed for taking on record Progress Report at page 14-33. This IA is accompanied by an affidavit at page 37 .
 - ii. Progress Report is taken on record. IA is allowed and **disposed of**.

4. **IA(I.B.C)/510(KB)2024**

- i. Ld. Counsel seeks to withdraw this application vide which the prayer for paying CIRP cost has been made. We feel in appropriate to dismiss this IA with liberty to the liquidator to come with an application in terms of the order passed by the Hon'ble NCLAT dated 30th January, 2024.
 - ii. This IA is dismissed as withdrawn.
5. Ld. Counsel to obtain instructions regarding pending IAs in view of that the liquidation order has been set aside by the Hon'ble NCLAT.
6. Post this matter on **13/5/2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)